

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 48/81 SCHEDULED TO BE HELD ON 14.02.2012 BUT ACTUALLY HELD ON 22.02.2012.

The Meeting No. 48/81 of Norms Committee-II was held on 22.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Sh. A.K.Mishra, AD	MOS
4.	Shri K.K Funda, A.D.	MSME
5.	Shri Praveen Sharma, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date: 27.03.2012
	Decision : The committee observed that the application of the firm is not received. Hence NC decided to send a reminder to RA for forwarding the copy of application of the firm. The case stands deferred and to be relisted on 27.03.2012.			

2	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
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		14.02.2012	Re-indexed
HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date: 27.03.2012
Decision : NC decided to send correct deficiency letter to firm as required by DIPP. The case stands deferred and to be relisted on 27.03.2012.			

3	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.			

4	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.			

5	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.			

6	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

7	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

Case No.: 12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Approved
HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/62 dated 31.01.2012 as under:-
Export Products :

1. Stator Segment Complete LTW 77 - 72 Nos.
(each weighing 360.5 Kg)
2. Rotor Segment ALTW 77 - 156 Nos.
(each weighing 45 Kg)
3. Rotor Segment BLTW 77 - 156 Nos.
(each weighing 45 Kg)

Import Items :

Sl.No.	Items	Quantity recommended	Remarks
1.	Samicafilm	As applied (75 m ²)	With 11% wastage
2.	Damisol	240 Kg	- Do -
3.	Demicat	As applied (9 Kg)	- Do -
4.	Permanent Magnet	As applied (6864 Nos.)	Net-to-net basis
5.	Stator Stampings	16432.5 Kg	Net-to-net basis being component
6.	Rectangulur Cu. Conductor	8639 Kg	With 1% wastage
7 & 8	Rotor stamping (-ve) and (+ve)	231 Kg each	Net-to-net basis being component
9.	Rotor Stamping neutral (dia 6.3 mm)	4861 Kg	- Do -
10.	- Do - (dia 8.7 mm)	899 Kg	- Do -
11.	Aluminium Profile	312 No.	Net-to-net basis

R/A may take suitable consequential action accordingly.

9	Case No.: 37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date: 27.03.2012

Decision : NC observed that reply submitted by the firm is not complete hence decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.02.2012 as under;-

1. Net weight per KM of each cable.
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The case stands deferred and to be re-listed on 27.03.2012.

10	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date: 27.03.2012
	Decision : NC observed that comments from MNRE is still awaited hence decided to send a reminder to MNRE to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

11	Case No.: 34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date: 27.03.2012
	Decision : NC observed that comments from MNRE is still awaited hence decided to send a reminder to MNRE to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

12	Case No.: 23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date: 27.03.2012
	Decision : NC observed that reply received from the firm is not complete hence decided to send a reminder to firm to submit complete reply as required by DHI. The case stands deferred and to be re-listed on 27.03.2012.			

13	Case No.: 45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

14	Case No.: 10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
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HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date: 27.03.2012
Decision : NC observed that comments from C&PC is still awaited hence decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

15	Case No.:9/21/81-ALC2/2010		Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/43 dated 25.01.2012 as under:- Export Product No. 1 : 100 KVA 15/0.415 KV, 3-Phase amorphous Steel core (aluminium wound) transformer Oil Cool – 50 Nos. Export Product No. 2 :100 KVA 20/0.415 KV, 3-Phase amorphous Steel core (aluminium wound) transformer Oil cool – 520 Nos. Import Items :				
	Sl. No.	Items	Quantity recommended	Remarks	
	1 & 10	Amorphous Electrical Steel Coil	As per SION C-325		
	2 & 11	TOBS	As applied by the firm	Quantity is less than allowed under SION	
	3 -5 & 12 -14	Insulating material/ Press Board/ Coat Paint	As applied by the firm	Wastage is within 5%	
	6-9 & 15-18	Components	As applied by the firm	Net-to-net basis as per GN-4	
	R/A may take suitable consequential action accordingly.				

16	Case No.:10/23/81-ALC2/2010		Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date: 27.03.2012	
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.				

17	Case No.:16/23/81-ALC2/2010		Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date: 27.03.2012	
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.				

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

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Case No.: 11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Approved
HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2011/TSW(B)/60 dated 30.01.2012 as under:- Export Product : Rotor Rim Laminations – 04 Sets. (Total Net Weight 715208 Kg) Import Item :			
Sl. No.	Items	Quantity recommended	Remarks
1.	Domex 550 Pole Sheet 1900x795x4 mm	612450 Kg including 10% wastage	Calculation has not been furnished for higher wastage claimed by the firm
2.	Domex 550 Pole Sheet 1871x795x4 mm	171550 Kg including 10% wastage	- Do -
R/A may take suitable consequential action accordingly.			

19	Case No.:17/23/81-ALC2/2010		Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/		RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.				

20	Case No.:16/29/81-ALC2/2010		Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/		RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date: 13.03.2012
	Decision : NC observed that although comments of MSME have been received in this case, the case needs to be re-examined regarding amendment in FOB value and CIF value in the authorization so that minimum stipulated value addition is achieved. The case stands deferred and to be re-listed on 27.03.2012.				

	Case No.:63/29/81-ALC2/2010		Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
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21	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date: 27.03.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.				

22	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date: 27.03.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.				

23	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date: 27.03.2012
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.				

23	Case No.:41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date: 27.03.2012
Decision : NC observed that reply of the firm is still awaited and decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 27.03.2012.				

25	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date: 27.03.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.				

26	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876	Defer Date:

20	HQ File :01/81/050/00703/AM11/	RLA File :07/27/070/00255/AM11/	Lic.No/Date:0710020070 22.12.2010	Defer Date: 27.03.2012
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.				

27	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date: 27.03.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.				

28	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date: 27.03.2012
Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.				

29	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date: 27.03.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.				

30	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date: 27.03.2012
Decision : NC observed that comments from DOT is still awaited hence decided to send a reminder to DOT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.				

31	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date: 27.03.2012
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.				

	Case No :5/1/81-ALC2/2011	Party Name:RHANDARI FOH S & TIRES LIMITED	Meet No/Date:48/81-ALC2/2011	Status:Deferred and
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32	Case No.:16/48/81-ALC2/2010	Party Name:SK M TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

33	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

34	Case No.:43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date: 27.03.2012
	Decision : NC decided to forward the reply received from the firm to DIPP. The case stands deferred and to be re-listed on 27.03.2012.			

35	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

36	Case No.:9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

37	Case No.:49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date: 27.03.2012

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

38	Case No.: 6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

39	Case No.: 7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.			

40	Case No.: 19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

41	Case No.: 20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

42	Case No.: 2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

43	Case No.: 21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

44	Case No.: 22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

45	Case No.: 23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

46	Case No.: 24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

47	Case No.: 26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Reject
	HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date:
	Decision : NC observed that reply from the firm has not been received despite four reminders, hence decided to reject the case.			

	Case No.: 56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:

48	24.03.2011 Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Net weight of export product may be modified as 527.371 MT. 2. Words “thickness 7.10 mm & 7.0 mm” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 527.1 MT inclusive of a wastage of 5 % . R/A may take suitable consequential action accordingly.		
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49	Case No.:14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

50	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that comments from DIT is still awaited and therefore decided to remind DIT to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

51	Case No.:24/14/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM12/	RLA File :03/95/040/00986/AM11/	Lic.No/Date:0310625042 05.04.2011	Defer Date: 27.03.2012
	Decision :NC observed that reply of the firm has not been received despite reminders, hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 27.03.2012.			

52	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

	Case No.:22/14/81-ALC2/2011	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2011	Status:Approved
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		14.02.2012	
	HQ File :01/81/050/00099/AM12/	RLA File :03/94/040/01143/AM11/	Lic.No/Date:0310627277 19.04.2011
			Defer Date:
53	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- - Words "Copper Conductor, XLPE Insulated, ZHFR Sheathed, Armoured, 1.1 KV" may be suffixed with the description of Export products from Sl.Nos. 1 to 9. - Words "Copper Conductor, XLPE Insulated, ZHFR Sheathed, Unarmoured, 1.1 KV" may be suffixed with the description of Export product at Sl.No. 10. - Words "Copper Conductor, PVC Insulated, Armoured, 1.1 KV" may be suffixed with the description of Export product at Sl.No. 11. - Net weights of 778 Kgs., 3660 Kgs., 13286 Kgs., 10719 Kgs., 4182 Kgs., 645 Kgs., 14012 Kgs., 1673 Kgs., 1359 Kgs., 53 Kgs. & 18245 Kgs. may be specified with the quantities of export products from Sl.Nos. 1 to 11 respectively. - Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under: - For Export products mentioned at Sl. Nos. 1, 2, 8, 9 & 10 as per Engineering Table 5. - For Export product mentioned at Sl. No. 3, 4, 5 & 6 as per Engineering Table 4. - For Export products mentioned at Sl. Nos. 7 & 11 as 328 Kgs./Km & 256.73 Kgs./Kms respectively - Quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 10. - Quantity of import item at S.No. 3 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No 11. - Quantities of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 10. - Quantity of import item at S.No. 5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 9 & 11. - Import items from Sl. No 6 to 9 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.		

54	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.			

55	Case No.:23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- - Net weight of export product may be modified as 23040 Kgs.. - Quantities of import items at Sl. No. 1, 2, 4, 5 & 10 to 14 may be allowed as 1.02 gms./gm. content in the export product. - Quantity of import item at Sl. No. 3 may be allowed as 1.01 gms./gm. content in the export product. - Import item at Sl. No. 6 may be allowed as per packing policy. - Import item at Sl. No. 7 may be allowed within 1 % of FOB value of exports. - Quantity of import item at Sl. No. 8 may be allowed as 1.02 gms./gm. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 9 may be allowed as applied for inclusive of 2 % wastage. - Quantity of import item at Sl. No. 15 may be allowed as applied for.			

R/A may take suitable consequential action accordingly.

56	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date: 27.03.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 27.03.2012.			

57	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

58	Case No.:16/14/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Reject
	HQ File :01/81/050/00093/AM12/	RLA File :03/94/040/00216/AM12/	Lic.No/Date:0310636355 15.06.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case.			

59	Case No.:17/14/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00094/AM12/	RLA File :03/94/040/01157/AM11/	Lic.No/Date:0310636363 15.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- - Net weights of 84.056 MT, 6.492 MT, 14.786 MT & 34.064 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod (EC Grade) may be allowed as applied for i.e. 19418.33 Kgs. after taking clue from Engineering Table. 5. - Quantity of import item at Sl. No 2 viz. Continuous Copper Wire Rod (EC Grade) may be allowed as 35286.8 Kgs. after taking clue from Engineering Table. 5. - Quantities of import item No.3 viz. XLPE Insulating Compound may be allowed as 1.004 Kgs/Kg content in the Export Products as claimed by the applicant. R/A may take suitable consequential action accordingly.			

Case No.:18/14/81-ALC2/2011	Party Name:DIANSAL CABLES & CONDUCTORS	Meet No/Date:48/81-ALC2/2011	Status:Approved
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60	Case No.:16/14/81-ALC2/2011	Party Name:DHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00095/AM12/	RLA File :05/23/040/00031/AM12/	Lic.No/Date:0510293736 16.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-01/2012-IP dated 02.02.2012 as under:-			
	Sl. No.	Import items	%Wastage and Quantity allowed	
			%age wastage	Quantity (In Kg)
	1.	Copper in form of Copper Cathod/ Wire Bar/ CC Copper Wire Rod/Wire/ Copper Wire Rod	1%	6172.63
	2.	PE Compound	2%	3737.19
	3.	Polyester Tape	2%	190.26
	4.	PVC Mater Batch	2%	313.29
	5.	Aluminium Tape	2%	2654.32
	6.	PVC Compound or (i) PVC Resin (60%), (ii) Plasticiser (30%), (iii) Filler (10%)	5%	6893.15
	R/A may take suitable consequential action accordingly.			

61	Case No.:26/28/81-ALC2/2011	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM12/	RLA File :32/24/040/00015/AM12/	Lic.No/Date:3210048412 16.06.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.			

62	Case No.:19/14/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM12/	RLA File :03/95/040/00117/AM12/	Lic.No/Date:0310636983 17.06.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 27.03.2012.			

63	Case No.:19/28/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM12/	RLA File :02/24/040/00056/AM12/	Lic.No/Date:0210161414 30.06.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.			

64	Case No.:11/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00149/AM12/	RLA File :05/23/040/00140/AM12/	Lic.No/Date:0510296444 13.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- Advance Authorization may be ratified on repeat basis after taking clue from SION C-1290, as per Advance Authorisation No. 0510296449 dated 13.07.2011 ratified in NC meeting No. 46/81 dated 31/01/2012 as under: 1. Net weight of export product may be specified as 19600.621 MT. 2. Words " OD(IN INCHES) and 42" " given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 14.10 MM x 1500 MM. 3. Quantity of import item at Sl. No. 1 may be allowed as 20368.9 MT inclusive of 5% wastage. 4. Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 80117.75 Kgs.. 5. Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 112650 Kgs inclusive of 5 % wastage. 6. Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 112650 Kgs inclusive of 5 % wastage. 7. Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 37844 Litre inclusive of 5 % wastage. 8. Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of fob value of exports. R/A may take suitable consequential action accordingly.			

65	Case No.:6/28/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM12/	RLA File :06/24/040/00015/AM12/	Lic.No/Date:0610022896 19.07.2011	Defer Date: 27.03.2012
	Decision :NC observed that reply of the firm has not been received , hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 27.03.2012.			

66	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 27.03.2012.			

67	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred			

and to be re-listed on 27.03.2012.

68	Case No.: 1/22/81-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM12/	RLA File :04/24/040/00059/AM12/	Lic.No/Date:0410127031 10.08.2011	Defer Date: 27.03.2012
	Decision :NC decided to forward the application of the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 27.03.2012.			

69	Case No.: 21/28/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00241/AM12/	RLA File :05/23/040/00178/AM12/	Lic.No/Date:0510299163 10.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- Taking clue from SION C-1290, Advance Authorization may be ratified as under: - Net weight of export product may be specified as 19643.7 MT. - Words “ OD(IN INCHES) and 42” ” given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 15 MM x 1500 MM. - Quantity of import item at Sl. No. 1 may be allowed as 20425.69 MT inclusive of 5% wastage. - Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 80341.03 Kgs.. - Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 106274 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 106274 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 35640 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of FOB value of exports. R/A may take suitable consequential action accordingly.			

70	Case No.: 18/28/81-ALC2/2011	Party Name:JSW SEVERFIELD STRUCTURES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM12/	RLA File :03/94/040/00401/AM12/	Lic.No/Date:0310648317 12.08.2011	Defer Date: 27.03.2012
	Decision :NC observed that reply of the firm has not been received despite two reminders hence committee decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 27.03.2012.			

	Case No.: 24/28/81-ALC2/2011	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00244/AM12/	RLA File :05/24/040/00174/AM12/	Lic.No/Date:0510299946 19.08.2011	Defer Date:

71	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Net weight of export products at Sl. No. 1, 2, 3, 4, & 5 may be specified as 21420 Kgs., 20895 Kgs., 21210 Kgs., 45216 Kgs. & 39690 Kgs. respectively. 2. Word "relevant "may be prefixed with the description of import item No.1 and the quantity of this import item may be allowed as applied for i.e. 150081.69 Kgs. inclusive of a wastage of 6% after taking clue from SION at S.No.C-1959. 3. Import item at S.No.2 may be allowed on net to net basis with accountability clause and accordingly quantity of this item may be allowed as 7,60,500 Nos. (6845 Kg.) R/A may take suitable consequential action accordingly.		
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72	Case No.: 25/28/81-ALC2/2011	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00245/AM12/	RLA File :05/24/040/00165/AM12/	Lic.No/Date:0510299941 19.08.2011	Defer Date: 27.03.2012
Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 27.03.2012.				

73	Case No.:7/28/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved															
	HQ File :01/81/050/00227/AM12/	RLA File :05/24/040/00185/AM12/	Lic.No/Date:0510300201 24.08.2011	Defer Date:															
Decision :NC decided to ratify the norms of above AA on repeat basis as under: Taking clue from SION C-1392 the above AA is ratified as under:																			
<table><tr><td>Sl No.</td><td>Import item</td><td>Quantity allowed</td></tr><tr><td>1</td><td>Continuous Cast Copper Rod/Cathodes/Wire Bars/Wire Rod (EC Grade)</td><td>1.01kg/kg content in export product.</td></tr><tr><td>2</td><td>XLPE Compound/Cross Linkable LDPE Compound/semi conducting XLPE/PE/LDPE/HDPE/MDPE/LLDPE/LHDPE/LMDPE/TPLSF Compound</td><td>1.05kg/kg content in export product.</td></tr><tr><td>3</td><td>PVC Compound OR a.PVC Resin(60%) b. Plastisizer(30%) c. Filler(Calcium Carbonate/Alumina/Talc/China Clay)(10%)</td><td>1.05kg/kg content in export product.</td></tr><tr><td>4</td><td>Steel Armouring wire/Strip/Tape</td><td>1.02kg/kg content in export product.</td></tr></table>					Sl No.	Import item	Quantity allowed	1	Continuous Cast Copper Rod/Cathodes/Wire Bars/Wire Rod (EC Grade)	1.01kg/kg content in export product.	2	XLPE Compound/Cross Linkable LDPE Compound/semi conducting XLPE/PE/LDPE/HDPE/MDPE/LLDPE/LHDPE/LMDPE/TPLSF Compound	1.05kg/kg content in export product.	3	PVC Compound OR a.PVC Resin(60%) b. Plastisizer(30%) c. Filler(Calcium Carbonate/Alumina/Talc/China Clay)(10%)	1.05kg/kg content in export product.	4	Steel Armouring wire/Strip/Tape	1.02kg/kg content in export product.
Sl No.	Import item	Quantity allowed																	
1	Continuous Cast Copper Rod/Cathodes/Wire Bars/Wire Rod (EC Grade)	1.01kg/kg content in export product.																	
2	XLPE Compound/Cross Linkable LDPE Compound/semi conducting XLPE/PE/LDPE/HDPE/MDPE/LLDPE/LHDPE/LMDPE/TPLSF Compound	1.05kg/kg content in export product.																	
3	PVC Compound OR a.PVC Resin(60%) b. Plastisizer(30%) c. Filler(Calcium Carbonate/Alumina/Talc/China Clay)(10%)	1.05kg/kg content in export product.																	
4	Steel Armouring wire/Strip/Tape	1.02kg/kg content in export product.																	
R/A may take suitable consequential action accordingly.																			

74	Case No.:1/28/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00221/AM12/	RLA File :04/24/040/00106/AM12/	Lic.No/Date:0410127454 25.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Words “ 0.10 mm to 2.7 mm dia” may be suffixed with the description of export product. 2. Description of import item may be modified as Copper-Nickel Alloy Wire of relevant composition, dia. 3 mm and above” 3. Quantity of import item may be allowed as 50500 Kgs. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

75	Case No.:8/28/81-ALC2/2011	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM12/	RLA File :05/24/040/00067/AM12/	Lic.No/Date:0510300372 25.08.2011	Defer Date: 27.03.2012
	Decision : NC observed that reply received from the firm is not complete hence decided to send a letter to firm to submit following information as per recommendation of representative of DIPP present in the meeting :- 1. SI No. 5 & 11 of SDF . The case stands deferred and to be re-listed on 27.03.2012.			

76	Case No.:20/28/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00240/AM12/	RLA File :02/24/040/00097/AM12/	Lic.No/Date:0210164755 26.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under: 1. Net weight of export product may be modified as 4427 Kgs. 2. Quantity of import item at SI.No.1 may be allowed as applied for i.e. 875.16 Kgs. inclusive of 2% wastage. 3. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 304.44 Kgs.. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

77	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date: 27.03.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

	Case No.:11/28/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
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78			14.02.2012	Re-indexed
	HQ File :01/81/050/00231/AM12/	RLA File :05/24/040/00184/AM12/	Lic.No/Date:0510300934 01.09.2011	Defer Date: 27.03.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.			

79	Case No.:17/28/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM12/	RLA File :03/95/040/00450/AM12/	Lic.No/Date:0310654817 20.09.2011	Defer Date: 27.03.2012
	Decision : The committee observed that application of the firm has not been received hence the NC decided to send a reminder to RA to forward application of the firm. The case stands deferred and to be re-listed on 27.03.2012.			

80	Case No.:4/41/81-ALC2/2011	Party Name:GOVIK ELECTRICALS PVT. LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00349/AM12/	RLA File :03/94/040/00544/AM12/	Lic.No/Date:0310656162 26.09.2011	Defer Date:
	Decision : As per recommendation of representative of DHI present in the meeting NC decided to ratify the norms of above authorization as under:- Taking clue from SION the import is allowed as 68704 kg with 5 % wastage. R/A may take suitable consequential action accordingly.			

81	Case No.:5/41/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00350/AM12/	RLA File :03/94/040/00502/AM12/	Lic.No/Date:0310656278 27.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under: 1. Words "Copper Conductor, Voltage rating 1.0 KV" suffixed with the description of export product at Sl. No. 1. 2. Conductor size of cable at Sl. No. 3 may be corrected to " 4C x 16 SQMM" 3. Quantity of import item may be allowed as 9020.5 Kgs after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

82	Case No.:2/16/80-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/80/050/00319/AM12/	RLA File :03/95/040/00533/AM12/	Lic.No/Date:0310659679 14.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- The import is allowed 4040 kg with 1 % wastage.			

R/A may take suitable consequential action accordingly.

83	Case No.:7/41/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00352/AM12/	RLA File :06/24/040/00034/AM12/	Lic.No/Date:0610024257 18.10.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.			

84	Case No.:15/41/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00360/AM12/	RLA File :05/23/040/00261/AM12/	Lic.No/Date:0510305687 18.10.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.			

	Case No.:13/41/81-ALC2/2011	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00358/AM12/	RLA File :05/23/040/00254/AM12/	Lic.No/Date:0510305939 19.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under: - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 73900 Kgs inclusive of 13.7 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 11400 Kgs inclusive of 14 % wastage however, the description of of import item at Sl No. 2 may be changed as Nickel Ingots/cathode (Ni 99.9%). - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 28400 Kgs inclusive of 13.6 % wastage R/A may take suitable consequential action accordingly.			

86	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date: 27.03.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- - Voltage rating of each export product - Net weight per KM of each Aerial Bunched Cables - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 27.03.2012.			

	Case No.:16/41/81-ALC2/2011	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:48/81-ALC2/2011	Status:Deferred and
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87			14.02.2012	Re-indexed
	HQ File :01/81/050/00361/AM12/	RLA File :05/23/040/00277/AM12/	Lic.No/Date:0510306599 25.10.2011	Defer Date: 27.03.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Total area of each export product namely perforated sheets. 2. Thickness of export products at Sl. No. 1 & 2. 3. Area and thickness of import items at Sl. No. 1 & 2. The case stands deferred and to be re-listed on 27.03.2012.			

88	Case No.:17/41/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM12/	RLA File :05/23/040/00266/AM12/	Lic.No/Date:0510306771 31.10.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.			

89	Case No.:3/41/81-ALC2/2011	Party Name:JAIN PACKAGING PVT LIMITED	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00348/AM12/	RLA File :03/94/040/00713/AM12/	Lic.No/Date:0310664415 11.11.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 27.03.2012.			

90	Case No.:10/41/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00355/AM12/	RLA File :03/95/040/00651/AM12/	Lic.No/Date:0310664983 15.11.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(106)/2008-ME dated 02.01.2012 as under:-			
	S. No.	Item of Import	Quantity/Wastage Recommended	
	01	Copper scrap	1.06Kg/Kg content in export Product	
	02	Brass scrap of all grades	1.06Kg/Kg content in export product	
	03	Tin ingots	1.02Kg/Kg content in export product	
	R/A may take suitable consequential action accordingly.			

	Case No.:6/41/81-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00355/AM12/	RLA File :03/95/040/00651/AM12/	Lic.No/Date:0310664983 15.11.2011	Defer Date:

91	HQ File :01/81/050/00351/AM12/	RLA File :03/95/040/00658/AM12/	Lic.No/Date:0310665588 17.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(105)/2011-ME dated 02.01.2012 as under:- The unit was earlier visited by a sub committee consisting of officers from DGFT, MSME and DIPP for ratification of their authorization for export of cobalt metal by importing cobalt concentrate. Taking in to consideration the sub committee report the import of Nickel concentrate in the above AA is allowed as 1.0963 kg/kg content of nickel in export product for export of 1 kg of Nickel metal. R/A may take suitable consequential action accordingly.			

92	Case No.:9/41/81-ALC2/2011	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00354/AM12/	RLA File :03/95/040/00665/AM12/	Lic.No/Date:0310666302 21.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under: - Words “Carbon Steel” given in the description of export product may be modified as “Alloy Steel ”. - Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 10124 MT. inclusive of 5% wastage after taking clue from SION C-1292. - Quantities of import items from Sl.No. 2 to 5 may be allowed as per SION C-1292. - Quantity of import items at Sl. No. 6 indicated in “MT” may be deleted and CIF value of these items taken together may be restricted within 6% of FOB value of exports as per SION C-1292. R/A may take suitable consequential action accordingly.			

93	Case No.:8/41/81-ALC2/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00353/AM12/	RLA File :02/24/040/00137/AM12/	Lic.No/Date:0210169396 22.11.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 27.03.2012.			

94	Case No.:11/41/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
	HQ File :01/81/050/00356/AM12/	RLA File :13/24/040/00029/AM12/	Lic.No/Date:1310037651 22.11.2011	Defer Date:
	Decision : Taking clue from SION C-1801, NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under: - Word “relevant” may be prefixed with the description of export item at S.No.1 and quantity of this item may be allowed as applied for i.e. 13130 Kgs. inclusive of 1% wastage. - Quantity of import item at S.No.2 may be allowed as applied for i.e.17340 Kgs. inclusive of 2% wastage. - Quantity of import item at S.No.3 may be allowed as 19380 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

95	Case No.: 19/41/81-ALC2/2011	Party Name:GLOBAL LEAD ALLOYS	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00364/AM12/	RLA File :07/24/040/00318/AM12/	Lic.No/Date:0710084133 22.11.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 27.03.2012.			

96

Case No.:14/41/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Approved
HQ File :01/81/050/00359/AM12/	RLA File :05/24/040/00300/AM12/	Lic.No/Date:0510309935 30.11.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA on repeat basis as under: Taking clue from SION C-1392 the above AA is ratified as under:			
Sl No.	Import item	Quantity allowed	
1	Continuous Cast Copper Rod/Cathodes/Wire Bars/Wire Rod (EC Grade)	1.01kg/kg content in export product.	
2	XLPE Compound/Cross Linkable LDPE Compound/semi conducting XLPE/PE/LDPE/HDPE/MDPE/LLDPE/LHDPE/LMDPE/TPLSF Compound	1.05kg/kg content in export product.	
3	PVC Compound OR a.PVC Resin(60%) b. Plasticsizer(30%) c. Filler(Calcium Carbonate/Alumina/Talc/China Clay)(10%)	1.05kg/kg content in export product.	
4	Steel Armouring wire/Strip/Tape	1.02kg/kg content in export product.	
R/A may take suitable consequential action accordingly.			

97	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date: 27.03.2012
	Decision : The committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 27.03.2012.			

98	Case No.:2/41/81-ALC2/2011	Party Name:GLOBAL INSTRUMENTS & MAINTENANCE SERVICES	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM12/	RLA File :31/83/040/00169/AM12/	Lic.No/Date:3110051792 08.12.2011	Defer Date: 27.03.2012
	Decision : The committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to DIT after receipt of application. The case stands deferred and to be re-listed on 27.03.2012.			

99	Case No.:20/41/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:48/81-ALC2/2011 14.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM12/	RLA File :03/95/040/00741/AM12/	Lic.No/Date:0310671046 15.12.2011	Defer Date: 27.03.2012
	Decision : The committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to DIPP after receipt of application. The case stands deferred and to be re-listed on 27.03.2012.			

Offline 14.02.2012

SI No. 278

CASE 95	NO.	AR-	M/s. Havells India Ltd
Meeting No. 48/81			F.No.01/81/162/478/AM10/DES-II
Dated:14.02.2012			Advance Licence No. 0510196090 dated 12.12.2006

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:

For export products at Sl. No. 6 & 8, quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as under

1. Quantities of import item at Sl. No. 1 may be allowed as per current Engineering Table 4 (Earlier Engineering Table No. 5)
2. Quantities of import item at Sl. No. 2 may be allowed as 57 % of the PVC Compound allowed in current Engineering Table 4 (Earlier Engineering Table No. 5)
3. Quantities of import item at Sl. No. 3 may be allowed as 30 % of the PVC Compound allowed in current Engineering Table 4 (Earlier Engineering Table No. 5)
4. Quantities of import item at Sl. No. 4 may be allowed as 3 % of the PVC Compound allowed in current Engineering Table 4 (Earlier Engineering Table No. 5)

R/A may take suitable consequential action accordingly.

Sl. No. 279

CASE NO. AR- 78	M/s HBL Power System Ltd.
Meeting No. 48/81	F.No.01/81/050/0344/AM11/DES-II
Dated:14.02.2012	Advance Licence No. 0910044263 dated 12.11.2010

Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 27.03.2012.

Sl. No. 280

CASE NO. AR- 80	M/s Vijai Electrical ltd, Hyderabad
Meeting No. 48/81	F.No.01/81/050/0312/AM10/DES-II
Dated:14.02.2012	Advance Licence No.0910039893 dated 12.11.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

Sl No. 281

CASE NO. AR- 66	M/s. Nicomet Industries
Meeting No. 48/81	F.No.01/81/050/113/AM11/DES-II
Dated:14.02.2012	Advance Licence No. 0310585933 dated 04.08.2010
	RLA F.No. 03/95/40/00323/AM11

Decision :NC decided to modify the norms of above AA as per written comments of MSME vide U.O. No. 23(5)/2011-Chem/29 dated 25.01.2012 asunder:-

Import Items

Quantity

1	Nickel Sulphate (Nickel Content 20%) :	5.475 kg per kg of export product
5	Caustic Soda Flakes	:0.50 kg per kg of export product
6	Solvent (lonquest 801/P507)	:0.02 kg per kg of export product
7	Diluent (Exxsol D80/Ketrul D80) :	0.05 kg per kg of export product

The actual requirement of Nickel Sulphate may be calculated on the percentage of Nickel content in import Nickel sulphate declared as per custom Bill of Entry on the

above recommendation.

R/A may take suitable consequential action accordingly.

Sl. No. 282

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 48/81	F.No.01/81/050/0488/AM10/DES-II
Dated:14.02.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments from C&PC is still awaited hence decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.

Sl. No. 283

CASE NO. AR- 57	M/s. Vijai Electricals
Meeting No. 48/81	F.No.01/81/50/270/AM10/DES-II
Dated:14.02.2012	Advance Licence No. 0910039610 dated 15.10.2009

Decision :As per recommendation of representative of DHI present in the meeting NC decided to modify the norms of above AA as under:-

The import item “ water based modified Acrylic Top –coat Paint” is allowed and value is to be restricted to 1 % of FOB value.

R/A may take suitable consequential action accordingly.

Sl No. 284 **PH Case**

CASE NO. AR- 83	M/s. Salvi Chemical Industries Ltd., Mumbai
Meeting No. 48/81	F.No.01/83/050/1397/AM08/DES-II
Dated:14.02.2012	Advance Licence No. 0310446666 dated 17.10.2007
	RLA F.No. 03/95/40/00721/AM08

Decision :The representative of the firm appeared before NC for personal hearing. NC asked the firm to give some corroborative evidence regarding import

being of a mesh size lower than 325 mesh, so as to justify the involvement of some manufacturing process. The case stands deferred and to be re-listed on 27.03.2012.

Sl. No. 285

CASE NO. AR- 123	M/s Control & Switchgear Co. Ltd.
Meeting No. 48/81	F.No.01/81/162/419/AM08/DES-II
Dated:14.02.2012	Advance Licence No. 0510204784 dated 12.06.2007

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:

1. Total net weight of export products may be specified as 131506 Kgs.
2. Word “6 mm thick” may be suffixed with the description of import item and its quantity may be allowed as 90040 Kgs. inclusive of 1% wastage.
R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No 59

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 48/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 14.02.2012	

Decision : NC observed that firm has not furnished the complete information as required by MSME hence decided to send a reminder to firm to submit complete information vide MSME U.O. No. 30(165)2010-ME dated 11.11.2011 as under:-

1. Weight of various raw material and wastage during the various stages of production for product range for all four products.
2. The wastage has been calculated by the unit on the weight of raw material and not on the weight of export product which is not reflecting the exact amount of wastage involved in the process. Unit is requested to calculate the wastage on export weight as per procedure laid down.
3. To provide certified data in respect of raw material and the reason to identify a process involving high wastage i.e not using pipe instead of MS Rod etc in certain products.
4. Sample.

The case stands deferred and to be re-listed on 27.03.2012.

S. No. 60

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 48/81	F.No.01/81/162/767/AM09/DES-II
Dated: 14.02.2012	

Decision : NC observed that the comments from M/o Mines is still awaited despite several reminders . Hence NC decided to send a D.O. letter Jt. Secretary , M/o Mines to expedite the comments. The case stands deferred and to be re-listed on 27.03.2012.

Sl. No. 61

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 48/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 14.02.2012	

Decision : NC observed that the comments from M/o Mines is still awaited despite several reminders. Hence NC decided to send D.O.letter to Joint Secretary , M/o Mines to expedite the comments. The case stands deferred and to be re-listed on 27.03.2012.

Sl. No. 62

CASE NO. C- 08	M/s. Eastman Auto & Power Ltd., Gurgaon
Meeting No. 48/81	F.No.01/81/162/00849/AM11 /DES-II
Dated:14.02.2012	Clarification regarding whether Lead Acid Storage Inverter Battery is cover under SION C-1058

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.03.2012.

Sl No. 63

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 48/81	F.No.01/81/162/007/AM12/DES-II
Dated:14.02.2012	Fixation of wastage norms in r/o 100% EOU unit

Decision : NC decided to fix the wastage norms in r/o above case as per written comments of MSME vide U.O. No. 31(1)/IO/2011/E&E dated 27.01.2012 as under:-

The wastage on the imported inputs on the basis of SION C-186 and SION C-203 is fixed as under:-

For Sockets

S. No.	Import Item	Raw Material/Component	Wastage Claimed (%)	Wastage Proposed (%)
1	Chem Polymer-Beetle Nylon	Raw Material	17.54%	5%
2	Cycology	Raw Material	17.54%	5%
3	Evoprene	Raw Material	17.54%	5%
4	GE-Noryl GFN2	Raw Material	17.54%	5%
5	Poly Propylene9035	Raw Material	17.54%	5%
6	Compnents (6-12)	Compnent	2%	1%

For Pushes

S.No.	Import Item	Raw Meterial/Component	Wastage Claimed(%)	Wastage Proposed(%)
1	SB Evoprene	Raw Material	20.97%	5%
2	Copper Wire	Raw Material	4%	2%
3	Phosphere Bronze Wire	Raw Material	4%	2%
4	ABS Natural	Raw Material	20.97%	5%
5	Poly Methyl Methacrylate Natural	Raw Material	20.97%	5%
6	Compnents (6-10)	Component	2%	1%

For Dimmer

Sl.No.	Import Item	Raw Material Component	Wastage Claimed(%)	Wastage Proposed(%)
1	Front Plate	Component	2%	1%
2	Pattress	Component	2%	1%

For Chimes

S.No	Import Item	Raw Material/Component	Wastage Claimed(%)	Wastage Proposed(%)
1	Enamelled Copper	Raw Material	4%	2%

	Wire			
2	SB Evoprene 003NAT	Raw Material	4.96%	5%
3	Copper Wire	Raw Material	4%	2%
4	Phosphore Bronze Wire	Raw Material	4%	2%
5	ABS Natural	Raw Material	4.96%	5%
6	Comments (6-8)	Component	2%	1%

For Bells

S.No	Import Item	Raw Material/ Component	Wastage Claimed(%)	Wastage Proposed(%)
1	Copper Wire	Raw Material	4%	2%
2	ABS Natural	Raw Material	3.89%	4%
3	Components	Component	2%	1%

For Blisters

There is no import item.

The wastage for components may be allowed as proposed above due to destructive testing and critical nature of assembly.

DC , MEPZ may take necessary action accordingly.

S.NO. 64 PH Case

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 48/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 14.02.2012	Fixation of wastage norms in r/o 100% EOU

Decision : The representative of the firm appeared before NC for personal hearing. They were asked to give point wise reply to the following queries raised by representative of MSME:-

1. Material size/ specifications used for different products not mentioned individually
2. How the weight of blank is calculated.
3. What size of raw material used for manufacturing a particular product.

4. How the wastage is calculated, stage wise justification.

The case stands deferred and to be re-listed on 27.03.2012.

SI No. 65

Case No. C-14	M/s Wilwin, Delhi
Meeting No. 48/81	F.No.01/81/162/478/AM05/DES-II
Dated:14.02.2012	Request of M/s Wilwin, Delhi for restoration of DEPB claim "classification " of "Industrial locking Devices" under 61/169 of DEPB schedule.

Decision :NC decided to send a reminder to firm to submit reply as asked by them during personal hearing. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 66

CASE NO. C- 20	M/s. Hindalco Ltd.
Meeting No. 48/81	F.No.01/94/180/388/AM12 /DES-II
Dated:14.02.2012	Clarification sought by M/s Hindalco Ltd. reg item under SION C-1503

Decision :NC observed that the case is under examination at MSME. NC decided to also refer the case to M/o Mines for comments. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 67

CASE NO. C- 21	M/s. Shree Exports
Meeting No. 48/81	F.No.01/81/162/101/AM12 /DES-II
Dated:14.02.2012	Clarification sought by Shree Exports regarding correct ITCHS code for Brass Block, terminal bar, neutral link and earthing link

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.
